

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

25.02.2019

O.A./260/11/2017

M.A./260/158/2017

R P DWIVEDY

-V/S-

KENDRIYA VIDYALAYA SANGHTHON

ITEM NO:6

FOR APPLICANTS(S) Adv. : None appears for the applicant

FOR RESPONDENTS(S) Adv.: Mr. H.K. Tripathy

Notes of The Registry	Order of The Tribunal
	<p>List revised.</p> <p>None appears for the applicant.</p> <p>Ld. Counsel for the respondents submitted that as per the Annexure-A/14, an Estate Officer has been appointed under Public Premises(Eviction of Unauthorized Occupants) Act, 1971 and the applicant has submitted his representation before him. In view of this, the OA is not maintainable.</p> <p>However, since no one is present on behalf of the applicant, the OA is dismissed in default for non-prosecution on the part of the applicant.</p> <p>( SWARUP KUMAR MISHRA) MEMBER (J)</p> <p>( GOKUL CHANDRA PATI) MEMBER (A)</p> <p>pms</p>